

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Raghuleela Infraventures Private Limited
2.	Date of incorporation of corporate debtor	13/11/2014
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2014PTC259272
5.	Address of the registered office and principal office (if any) of corporate debtor	ONE BKC, A Wing 1401, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra (East), Mumbai Bandra Suburban 400 051
6.	Insolvency commencement date in respect of corporate debtor	06 October, 2021
7.	Estimated date of closure of insolvency resolution process	04 April, 2022 (180 days from the Insolvency Commencement date which is 06 October 2021 and order received by the Interim Resolution Professional on 07 October 2021)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sujata Chattopadhyay Regn. No. IBBI/IPA-003/IP-N00044/2017-18/10353
9.	Address and e-mail of the interim resolution professional, as registered with the Board	710, Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614 sujata@scassociates.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	710, Mayuresh Cosmos, Sector 11, CBD Belapur, Navi Mumbai- 400 614 Cirr.ripl@gmail.com
11.	Last date for submission of claims	October 20, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Raghuleela Infraventures Private Limited on October 6, 2021

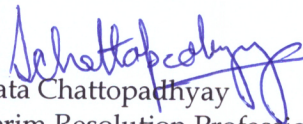
The creditors of **Raghuleela Infraventures Private Limited** are hereby called upon to submit their claims with proof on or before **October 20, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Date : October 9, 2021,
Place : Navi Mumbai


Sujata Chattopadhyay
Interim Resolution Professional
IBBI/IPA-00044/IP-N00044/2017-18/10353

